

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

Item No. 105

(IB)-1343(PB)/2019

IN THE MATTER OF:

Prop. R.S Infratech

.... Applicant/petitioner

Vs.

Tulsiani Construction and Developers Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.06.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner: Mr. Aashish Midha, Adv.

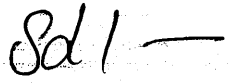
For the Respondent(s): -

ORDER

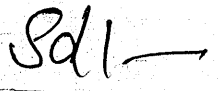
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated in respect of the corporate debtor-respondent for 09.07.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 09.07.2019.



**(M. M. KUMAR)
PRESIDENT**



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**